

**Agreement on Free movement of goods for transport within the Zone by States**

1732. SHRI C. K. JAFFER SHARIEF:

SHRI INDRAJIT GUPTA:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether some States have reached an agreement to provide for the free movement of goods for transport on payment of tax at a single payment and without the necessity of obtaining counter-signature while operating within the Zone; and

(b) If so, the names of such States and the details regarding the agreements?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): (a) Yes Sir.

(b) Three Zonal Agreements for good vehicles, viz., South Zone and North Zone are in operation at present. The names of the States participating in these Zonal Agreements are given below:—

*South zone:* Andhra Pradesh, Karnataka, Kerala, Maharashtra and Tamil Nadu.

*West zone:* Gujarat, Haryana, Madhya Pradesh, Maharashtra, Punjab, Rajasthan, Uttar Pradesh and Union Territory of Delhi.

*North zone:* Bihar, Haryana, Himachal Pradesh, Jammu and Kashmir, Punjab, Rajasthan, Uttar Pradesh, West Bengal and Union Territories of Chandigarh and Delhi.

The main features of these Agreements are as under:—

(1) Vehicles plying under these agreements can carry goods

from one point to another on specified roads of the participating States without obtaining counter-signatures and can operate on payment of tax at a single point.

(2) An operator is required to pay the usual taxes to the "home" State (Viz. Motor Vehicles Tax and Goods Tax, if any) and, in addition, pay a composite tax of Rs. 500/- to Rs. 700/- per annum to each of the other signatory States chosen for operation. All the taxes will be collected by the "home" State initially on behalf of the other States.

(3) 1,000 to 2,000 goods vehicles (public carriers) are covered under each of these agreements. Each of the signatory States shall issue composite permits not exceeding 200. These permits will be valid for National and State Highways specified in the Agreements.

(4) The agreements are operative for periods ranging from two to five years.

(5) An operator would have the option to choose a minimum of three/four States besides the "home" State, for operation of his vehicles. (This applies only to the West Zone and North Zone Agreements).

**Small Farmers Development Agency in Mawryngkneng Meghalaya**

1733. SHRI B. K. DASCHOWDHURY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a pilot Small Farmers Development Agency scheme was out in operation in the Mawryngkneng Development Block, Khasi Hills (Meghalaya);

(b) whether strong representations have been made to him by local farmers of the block alleging large scale

corruption in the matter of the disbursement of loans and grants to the farmers; and

(c) whether an enquiry into these allegations has been instituted?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) A Marginal Farmers and Agricultural Labourers Project has been sanctioned under Central Sector Scheme during the IV Five Year Plan in the Districts of K. & J. Hills (Meghalaya) for the benefit of Marginal Farmers having holdings upto 5 acres and Agril. Labourers having a homestead and deriving more than 50 per cent of wages from agriculture. The scheme covers three blocks viz., Mawryngkneng, Bhoi and Jowai.

(b) and (c). Information is being collected from the State Government and will be placed on the table of the Sabha.

**Correct figures of Promotion of Vanaspati by Manufacturers**

1734. SHRI BIRENDRA SINGH RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) the check Government exercise on the manufacturers of Vanaspati to ensure their correct figures of the quantity manufactured as declared by the manufacturers; and

(b) whether any cases have been detected during the last one year, in which manufactures under stated the quantity manufactured and supplied the concealed quantity in the black market through their agents?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): Vanaspati factories in the country are required to submit daily, weekly and monthly returns to Government showing production, despatches and stocks of vanaspati and also maintain registers showing these particulars on day-to-day

basis; the latter are checked periodically by Government inspectors and the stocks shown therein physically verified.

(b) No such case has come to notice.

**Installed capacity and Production of Vanaspati Manufacturing Units**

1735. SHRI BIRENDRA SINGH RAO: Will the Minister of AGRICULTURE be pleased to state the installed capacity and the production of 20 major Vanaspati manufacturing Units in the country during the past one year, Unit-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): A statement is laid on the Table of the House. [Placed in Library. See No. 6307/74].

**Students Federation Demand for Educational Facilities at Secondary post Secondary, College and University Stages**

1736. SHRI MADHURYYA HALDAR: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Student's Federation of India at its 2nd Conference at Calcutta has demanded immediate increase in educational facility at secondary stage, at two years post-secondary stage and college and university levels; and

(b) if so, the reaction of Government?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) and (b). Government has not received a copy of the demands made in the Conference.